

6. The Housing Schemes implemented under the welfare Acts are:

Revised Integrated Housing Scheme 2007

A uniform subsidy of ₹ 40,000/- per tenement per worker is granted to Beedi Workers or a Ghar Khatta Workers engaged in Beedi-making, who has, at least, completed one year of service and who has a piece of land with land area of 60 Sq. Yard or 50.16 Sq. Mts. or more in his or spouse's name or on plot allotted by the State Govt. or Gram Sabha and whose family monthly income does not exceed ₹ 6,500/-. The scheme is implemented by the Director General Labour Welfare (DGLW) through the Welfare Commissioners of Labour Welfare Organization *w.e.f.* 1st April, 2007. The first installment of ₹ 20,000/- is released, in advance, on grant of administration approval, after deposit of worker contribution of ₹ 5000/- per worker. The second installment of ₹ 20,000/- is disbursed, along with worker contribution, when 50% progress (up to roof-level) is reported, to enable the worker to complete construction in all respect. The subsidy is released to the concerned State Government who constructs houses for Beedi Workers on land provided by it under Economically Weaker Section component of the scheme and to the Co-op. Society of workers for construction of houses under Group Housing Scheme (GHS) component of the scheme. A dwelling unit costing up to ₹ 1.00 Lakh would be admissible for construction under the scheme.

TYPE-I And Type-II Housingf Schemes

Mine managements are granted Financial assistance of ₹ 40,000 and ₹ 50,000 per tenements or 50% of the cost of construction, including development charges, for the construction of Type -I and Type-II tenements respectively for providing accommodation to mine workers. A nominal rent of ₹ 10 per month is charged from the beneficiaries under IOMC and LSDM Welfare Funds.

Exploitation by Placement Agencies

838. DR. T.N. SEEMA: will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has received a large number of complaints against fraudulent activities by many private placement agencies in the country;

(b) if so, the details for the last three years and the current year;

(c) the details of various laws/guidelines which regulate the functioning of these private placement agencies;

(d) whether Government has evaluated the effectiveness of these laws/guidelines in regulating/monitoring the activities of private placement agencies, if so, the details and outcome thereof; and

(e) whether Government proposes to review existing laws/guidelines to check exploitation by placement agencies and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) This Ministry issued guidelines to all State Governments on 30.10.2003 for operation of Private Placement Agencies. Complaints against fraudulent activities by private placement agencies are dealt with by the State Governments. As per the information received from State Governments. As per the information received from state Governments, around 257 complaints have been received as given in the Statement (*See below*).

(d) and (e) The Ministry has entrusted a Study on ILO convention 181 regarding Private Placement Agencies to V.V. Giri National Labour Institute. The scope of study includes a gap analysis of existing legal frame work at both National and State level.

Statement

Information with respect to complaints received against fraudulent activities as reported by various States

| State | 2010 | 2011 | 2012 | 2013 | Total |
|---|---|--------------|------|--------------|-------|
| Andhra Pradesh | 24 | 17 | 17 | 22 | 80 |
| Andamanand Nicobar Administration | Not Received | Not Received | 01 | Not Received | 01 |
| Chhattisgarh | Information received in consolidated form | | | | 12 |
| Delhi | 3 | 4 | 4 | 3 | 14 |
| Kerala | 3 | 2 | 2 | 3 | 10 |
| Maharashtra | Not Received | 27 | 20 | 21 | 68 |
| Rajasthan | Not Received | 16 | 16 | 32 | 64 |
| Uttarakhand | Information received in consolidated form | | | | 08 |
| TOTAL | | | | | 257 |

Generation of employment opportunities

839. SHRI Y.S. CHOWDARY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

(a) whether it is a fact that there has been a sharp decline in job offers in the country during the last five years;